

RULES COMMITTEE

FOURTH REPORT



सत्यमेव जयते

LOK SABHA SECRETARIAT

NEW DELHI

May, 1956

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PERSONNEL OF THE RULES COMMITTEE

1. Shri M. Ananthasayanam Ayyangar—*Chairman.*
2. Sardar Hukam Singh
3. Pandit Thakur Das Bhargava
4. Shri Satya Narayan Sinha
5. Shri N. Keshavaiengar
6. Shri Shivram Rango Rane
7. Shri Ghamandi Lal Bansal
8. Shri Khushi Ram Sharma
9. Shri Kotha Raghuramaiah
10. Shri Satis Chandra Samanta
11. Dr. N. M. Jaisoorya
12. Shri N. C. Chatterjee
13. Shri Bhawani Singh
14. Shri Kamal Kumar Basu
15. Shri K. S. Raghavachari

SECRETARIAT

Shri M. N. Kaul—*Secretary.*

Shri S. L. Shakhder—*Joint Secretary.*

FOURTH REPORT

REPORT OF THE RULES COMMITTEE

The Rules Committee held their sitting on the 9th May, 1956 to consider certain amendments to the Rules of Procedure and Conduct of Business in Lok Sabha.

2. The recommendations of the Committee are contained in this their Fourth Report which the Committee authorise to be laid on the Table of the House.

3. With regard to the changes proposed in the Rules which are shown in Appendix to this Report, the Committee observe as follows:

4. *Rule 190.*—This amendment is of a drafting nature and makes the intention of the rule clear.

5. *New rule 322A.*—Under rule 146 any member may move for the adjournment of debate at any stage of a Bill under discussion in the House.

The Committee consider that similar provision should be made in respect of debate on other motions, resolutions etc.

6. *New rule 326A.*—It is provided in the Rules that notices of amendments to Bills and Resolutions should be given one day before the day on which such business is taken up in the House. This enables the amendments to be circulated in advance to members for their study.

The proposed rule provides that notices of amendments to other motions also should be given one day before the day on which such motions are taken up for discussions in the House so as to enable such amendments to be circulated in advance to members.

7. *Rule 327 and new rule 327A.*—The power of the Speaker to put amendments to the vote of the House, in such order as he considers appropriate according to the circumstances of each case, has all along been recognised and exercised.

It is proposed to provide this usage in the Rules.

8. *Rule 395.*—There is no provision in the Rules, as to who should decide the question whether a paper, document or report is in connection with the business of the House or not.

The amendment provides for the reference of such questions to the Speaker for decision.

9. The Committee recommend that the new rules and amendments shown in Appendix to this Report may be made in the Rules of Procedure.

M. ANANTHASAYANAM AYYANGAR,
Chairman, Rules Committee.

NEW DELHI;
The 17th May, 1956.

APPENDIX

APPENDIX

(See para 2)

Amendments to Rules of Procedure and Conduct of Business in the House of the People (Fourth Edition), as recommended by the Rules Committee

RULE 190

1. In rule 190, for the word "reconsideration", the word "consideration" shall be substituted.

RULE 322A

2. After rule 322, the following rule shall be inserted, namely:—

Adjournment
of debate on
a motion.

"322A. At any time after a motion has been made, a member may move that the debate on the motion be adjourned."

RULE 326A

3. After rule 326, the following rule shall be inserted, namely:—

Notice of
amendments.

"326A. Notice of an amendment to a motion shall be given one day before the day on which the motion is to be considered, unless the Speaker allows the amendment to be moved without such notice."

RULES 327 and 327A

4. Sub-rule (1), and the brackets and figure '(2)' occurring in sub-rule (2), of rule 327 shall be omitted.

5. After rule 327, the following rule shall be inserted, namely:—

Putting of
amendments.

"327A. The Speaker may put amendments in such order as he may think fit:

Provided that the Speaker may refuse to put an amendment which in his opinion is frivolous."

RULE 395

6. After sub-rule (2) of rule 395, the following sub-rule shall be inserted, namely:—

"(3) If a question arises whether a paper, document or report is in connection with the business of the House or not, the question shall be referred to the Speaker whose decision shall be final"